

**National Company Law Appellate Tribunal, New Delhi**

**Company Appeal (AT)(Ins) No.294-295 of 2020**

**IN THE MATTER OF:**

**State Bank of India**

**...Appellant**

**Vs.**

**Visa Steel Ltd.**

**...Respondent**

**Present:**

**For Appellant:**

**Mr. Arun Kathpalia and Mr. Mukul Rohatgi, Sr. Advocates, along with Mr. Siddhartha Datta, Mr. Deepanjan Dutta Roy and Mr. Muthu Thangathuraj, Advocates.**

**For Respondent:**

**Mr. S.N. Mookherjee, Sr. Advocate alongwith Mr. Sabyasachi Chaudhury and Ms. Nikita Jhunjhunwala, Advocates.**

**ORDER**

**(Through Virtual Mode)**

**09.11.2020:** Heard the Senior Counsels for the Reply/Response for the Appellant in 'Part' also that , 'Notes of Additional Submissions' on behalf of the Appellant is filed.

Further, the Appellant/State Bank of India, is directed to file 'Index of Compendium' dated 09.11.2020 and the Office of the Registry is directed to receive the same. The Learned Counsel for the Appellant is directed to serve the copies of the same to the Learned Counsel for the Respondent. Further, time is also granted to the Respondent side to file 'Additional Written Notes' together with necessary 'Compilation of Citations' and the Office of the Registry is directed to receive the same.

It is also lucidly made clear that the Learned Counsels appearing for the respective parties are directed to exchange the above necessary materials/pleadings, well in advance before the next date of hearing.

The matter is adjourned to **03.12.2020**.

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Kanthi Narahari]**  
**Member (Technical)**

sr/kam

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